

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.10
CP (IB) No.105/BB/2021

IN THE MATTER OF:

M/s. Limnea Technologies Pvt. Ltd. ... Petitioner
Vs.
Registrar of Companies, Karnataka ... Respondent

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.07.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Shradha Swarup, Adv.
For the OL : Shri Manjunath, JTA

ORDER

1. Heard Ms. Shradha Swarup, learned Counsel appearing for the Petitioner and Shri Manjunath, appearing for the Office of Official Liquidator.
2. Learned Counsel for the Petitioner is directed to file (1) Declaration of Solvency in Affidavit form in compliance to Section 59(3)(a) (2) Copy of intimation given to IT Department u/s 178 of Income Tax Act within a weeks' time. Further, Shri Manjunath appearing for OL is directed to file OL report within a weeks' time.
3. **Order Reserved**, subject to making the above compliances.

— Sd —

MANOJ KUMAR DUBEY ✓
MEMBER (TECHNICAL)

Krishna

— Sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)